

**MINUTES OF THE MEETING No. 15/09 HELD ON 9.7.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.**

The 15/09 meeting of Advance Licensing Committee was held on 9.7.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC meeting No. 14/09 for confirmation and confirmed and adopted the same without any change.

Case No C-9 NC No.15/09 Dated 9.7.08	M/s. Surya International F.No.01/83/50/17 /AM08/DES-IV RLA No. 08/24/40/347/AM07 Lic.No. 081064076 Dt. 3.4.2007.
--	---

The Committee considered the case as per agenda and noted that there is very large variety of flavoring essence with different composition and one product can not be standardized. It has therefore, been decided that SION can't not be fixed and firm may be advised to avail Para 4.7 of HBP for their product.

Case No. M-137 NC No.15/09 Dated 9.7.08	M/s. Indokem Ltd., Mumbai F.N. 01/83/162/ 1293/ AM08/DES-IV RLA F.No. 03/24/40/ 454/AM01 Lic. NO. 0310076097 dt. 8.3.2001
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that the request of the firm for enhancement of I/L issued on 2001(8-2-2001) is not supported by technical literature/ data and decided to reject the case. The Case is finally rejected by Norms Committee.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-138 NC No.15/09 Dated 9.7.08	M/s. Indokem Ltd., Mumbai F.N. 01/83/162/ 2703/ AM08/DES-IV RLA F.No. 03/24/40/ 1630/AM01 Lic. NO. 0310078214 dt. 23.3.2001
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 25.7.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Vat Dark Blue G CDP) (Vat Blue 16 CDP)	1 kg.	1. Anthraquinone 2. Glycerine 3. Ethylene Dibromide 4. Methanol 5. Nitrobenzene 6. Caustic Potash Flakes	1.393 kg. 0.841 kg. 1.242 kg. 1.318 kg. 1.600 kg. 1.494 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-140 NC No.15/09 Dated 9.7.08	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/915/AM07/DES-IV RLA No. 02/24/40/1171/AM07 Lic.No. 0210093619 Dt. 13.9.2006.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item mention in the minute of NC meeting no. 33/82 dt. 29.11.2006, as under:-

As allowed the norms committee	As ammended
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)	Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) and relevant of 7% of Hydrocarbon surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl

The quantity and description of import item will remain same. The above change in description of export item is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-141 NC No.15/09 Dated 9.7.08	M/s. Grand Organics Pvt. Ltd. F.No.01/82/50/202/AM06/DES-IV RLA No. 17/24/40/13/AM06 Lic.No. 1710001054 Dt. 31.5.2005.
---	---

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal

comments offered by him the Committee noted that chemical name is given as “ Blend of Ethoxylated Products” which is very vague and inputs cannot be worked out for such products. Hence the Committee has decided that rejection may be maintained.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-142 NC No.15/09 Dated 9.7.08	M/s. Super Soap (Goa) Pvt. Ltd. F.No.01/83/50/1025/AM07/DES-IV RLA No. 17/24/40/ 63/AM07 Lic. No. 1710001476 Dt. 14.12.2006.
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008.

Case No. M-143 NC No.15/09 Dated 9.7.08	M/s. Chemical Systems, New Delhi F.N. 01/82/50/ 244 / AM07/DES-IV RLA F.No. 05/24/40/ 1014 /AM06 Lic. NO. 0510182372 dt. 17.5.2006
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/115/2006/Ch.III dated 30.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Flotation Flocculent Powder (Chemifloc PF 605)	1 MT	Anionic Acrylamide Copolymer Powder	0.88 MT
Flotation Flocculent Powder (Chemifloc FCS 2)	1 MT	Anionic Acrylamide Copolymer Powder	0.87 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-144 NC No.15/09 Dated 9.7.08	M/s. Chemical Systems, New Delhi F.N. 01/82/50/ 243 / AM07/DES-IV RLA F.No. 05/24/40/ 1013 /AM06 Lic. NO. 0510182367 dt. 17.5.2006
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O.

No. 46011/115/2006/Ch.II dated 4.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Colour Precipitant (Chemipol PF 407)	1 MT.	Acrylic Polymer Solution (Solid Content 50+/-1%)	0.57 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-145 NC No.15/09 Dated 9.7.08	M/s. Thermax Ltd. F.N. 01/83/162/ 954 / AM08/DES-IV RLA F.No. 31/24/40/ 105 /AM04 Lic. NO. 3110011925 dt. 24.7.2003
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/13/2008/Ch.III dated 23.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pour Point Depressant (Maxdip 5050 10)	1 kg.	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Ortho/ Mixed Xylene	0.042 kg. 0.011 kg. 0.0062 kg. 0.970 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-146 NC No.15/09 Dated 9.7.08	M/s. Synergy Natural Cares F.N. 01/83/162/ 1269 / AM08/DES-IV RLA F.No. 05/24/40/ 503 /AM07 Lic. NO. 0510209853 dt. 3.10.2007
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: $33 \pm 2\%$ lead content)	1 kg.	1. Tribasic Lead Sulfate 2. Litharge 3. Polyethylene Wax	0.173 kg. 0.202 kg. 0.142 kg.

	4. Stearic Acid (Stearic Acid content $50 \pm 10\%$) Stearic Acid (Palmitic Acid content 90% min.)	0.510 kg.
--	--	-----------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-147 NC No.15/09 Dated 9.7.08	M/s. Synergy Natural Cares F.N. 01/83/162/ 1270 / AM08/DES-IV RLA F.No. 05/24/40/ 504 /AM07 Lic. NO. 0510209854 dt. 3.10.2007
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: $63 \pm 2\%$)	1 kg.	1. Tribasic Lead Sulphate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content $50 \pm 1\%$) Stearic Acid (Palmitic Acid content 90% min.) 5. Bisphenol-A	0.400 kg. 0.260 kg. 0.07 kg. 0.135 kg. 0.003 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-148 NC No.15/09 Dated 9.7.08	M/s. Alkyl Amines Chemicals Ltd. F.No.01/83/50/842/AM08/DES-IV RLA No. 03/94/40/765/AM07 Lic. No. 0310405027 Dt. 19.10.2006.
---	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..

Case No. M-149 NC No.15/09 Dated 9.7.08	M/s. Hindalco Industries Ltd. F.No.01/83/50/792/AM08/DES-IV RLA No. 02/24/40/79/AM07 Lic. No. 0210101839 Dt. 25.6.2007.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..

Case No. M-150 NC No.15/09 Dated 9.7.08	M/s. K.V.Fire Chemicals F.No.01/82/50/1008/AM07/DES-IV RLA No. 03/94/40/476/AM07 Lic. No. 0310400869 Dt. 25.9.2006.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item mention in the minute of NC meeting no. 33/82 dt. 29.11.2006, as under:-

As allowed the norms committee	As ammended
Fire fighting chemicalAqueous film forming foam concentrate 6% (KV-LITE AFFF6%) containing 2% w/v of fluorinated surfactants and 8% w/v of butyl carbitol	Fire fighting chemicalAqueous film forming foam concentrate 6% (KV-LITE AFFF6%) containing 2% w/v of fluorinated surfactants and 8% w/v of butyl carbitol (K.V, Lite AR-AFFF 3x3% superfoam concentrate)
Fire fighting chemicalAqueous film forming foam concentrate 6% (KV-LITE AFFF6%) containing 2% w/v of fluorinated surfactants and 8% w/v of butyl carbitol	Fire fighting chemicalAqueous film forming foam concentrate 6% (KV-LITE AFFF6%) containing 2% w/v of fluorinated surfactants and 8% w/v of butyl carbitol (K.V, Lite AR-AFFF 3x6% superfoam concentrate)

The quantity and description of import item will remain same. The above change in description of export item is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-151 NC No.15/09 Dated 9.7.08	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389563 Dt. 14.7.2007
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..

Case No. M-152 NC No.15/09 Dated 9.7.08	M/s. Hindustan Lever Ltd. F.No.01/83/162/ 442/AM07/DES-IV RLA No. 03/24/40/947/AM00 Lic.No. 0310031376 Dt. 16.3.2000.
---	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/41/1999/Ch.III dated 16.5.2008 and noted the Technical Authority has decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Distilled Fatty Acids of Palm fatty acid distilled	1 kg.	Palm fatty acid distilled	1.05 kg. (But firm wants 0.973 kg/Ton which is lower side hence, allowed

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-153 NC No.15/09 Dated 9.7.08	M/s. Godrej Industries Ltd.. F.No.01/83/50/ 1204/AM08/DES-IV RLA No. 03/94/40/561/AM07 Lic.No. 0310443563 Dt. 18.9.2007.
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/98/2004/Ch.II dated 9.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 kg.	1. Palm Kernel Fatty Acid distillate 2. Copper Chromite	0.494 kg. 0.004 kg.

	(Hydrogenation Catalyst)	
	3. Ethylene Oxide	0.171 kg.
	4. Caustic Soda Flakes	0.060 kg.
	5. Sulphur	0.060 kg.

The above norms are fixed in supersession of the norms fixed in NC Meeting No. 45/83-ALC-I dt. 13.2.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-154 NC No.15/09 Dated 9.7.08	M/s. Synergy Natural Cares. F.N. 01/83/50/ 535 / AM09/DES-IV RLA F.No. 05/24/40/ 146 /AM08 Lic. NO. 0510205038 dt. 18.6.2007
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: $33 \pm 2\%$) lead content	1 kg.	1. Tribasic Lead Sulfate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content $50 \pm 10\%$) Stearic Acid (Palmitic Acid content 90% min.)	0.173 kg. 0.202 kg. 0.142 kg. 0.510 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-155 NC No.15/09 Dated 9.7.08	M/s. Monomer Chemicals Industries (P) Ltd. F.N. 01/83/50/ 1910 / AM08/DES-IV RLA F.No. 03/95/40/ 130 /AM08 Lic. NO. 0310430833 dt. 28.5.2007
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 8.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1. VAT Yellow 2 MD(N)	1 kg.	1. VAT Yellow 2 Crude (CDP)	0.180 kg.

2. VAT Blue 4 MD(N)	1 kg.	2. Sodium Lignin Sulfonate (Borresperse 3A)	0.409 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.409 kg.
		1. VAT Blue 4 crude (CDP)	0.200 kg.
3. VAT Violet 1 MD(N)	1 kg	2. Sodium Lignin Sulfonate (Borresperse 3A)	0.399 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.399 kg.
		1. VAT Violet 1 crude (CDP)	0.180 kg.
		2. Sodium Lignin Sulfonate (Borresperse 3A)	0.409 kg.
		2. Naphthalene Sulphonate Formaldehyde condensate	0.409 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-156 NC No.15/09 Dated 9.7.08	M/s. Global Calcium Pvt. Ltd. F.No.01/82/50/295/AM02/DES-IV RLA No. 07/24/40/207/AM02 Lic.No. 0710010377 Dt. 26.9.2001.
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..

Case No. M-157 NC No.15/09	M/s. Monomer Chemicals Industries (P) Ltd. F.N. 01/83/50/ 1642 / AM07/DES-IV
-------------------------------	---

Dated 9.7.08	RLA F.No. 03/95/40/ 1365 /AM07 Lic. NO. 0310419570 dt. 14.2.2007
--------------	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 8.7.2008 and decided to approve this case as under:-

VAT Black 25 MD(N)	1 kg.	1. VAT Black 25 Crude (CDP) 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.275 kg. 0.410 kg. 0.410 kg.
--------------------	-------	---	-------------------------------------

VAT Yellow 2 MD(N)	1 kg.	1. VAT Yellow 2 Crude (CDP) 2. Sodium Lignin Sulfonate (Borresperse 3A) 3. Naphthalene Sulphonate Formaldehyde condensate	0.180 kg. 0.409 kg. 0.409 kg.
--------------------	-------	---	-------------------------------------

VAT Blue 4 MD(N)	1 kg.	1. VAT Blue 4 Crude (CDP) 2. Sodium Lignin Sulfonate (Boresperse 3A) 3. Naphthalene Sulphonate Formaldehyde condensate	0.218 kg. 0.465 kg. 0.412 kg.
------------------	-------	---	-------------------------------------

VAT Violet 1 MD(N)	1 kg.	1. VAT Violet 1 crude (CDP) 2. Sodium Lignin Sulfonate (Borresperse 3A) 3. Naphthalene Sulphonate Formaldehyde condensate	0.201 kg. 0.460 kg. 0.417 kg.
--------------------	-------	---	-------------------------------------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

-
-
-

Case No. M-158 NC No.15/09 Dated 9.7.08	M/s. Letra Graphix Pvt. Ltd. F.No.01/83/162/143/AM06/DES-IV RLA No. 08/80/40/30/AM06 Lic. No.0810051818 Dt. 27.10.2005.
---	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 23.7.2008..

Case No. M-159 NC No.15/09 Dated 9.7.08	M/s. Goodwill Chemical (Industries) F.No.01/82/50/424/AM08/DES-IV RLA No. 03/94/40/ 588/AM06 Lic. No. 0310344614 Dt. 25.8.2005
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..

Case No. M-160 NC No.15/09 Dated 9.7.08	M/s. Constech Enterprises Pvt. Ltd. F.No.01/83/50/1034/AM08/DES-IV RLA No. 05/24/40/ 388/AM08 Lic. No. 0510208279 Dt. 29.8.2007
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..

Case No. M-161 NC No.15/09	M/s. Mohini Organics (P) Ltd. F.No.01/83/50/829/AM08/DES-IV
-------------------------------	--

Dated 9.7.08	RLA No. 03/95/40/ 382/AM06 Lic. No. 0310437238 Dt. 24.7.2007
--------------	---

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (PC. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as Mono Di Glycerides/ Glycerol Mono Oleate from Mono Di Glycerides as mentioned in the minutes of the NC Meeting no.39/83 dated 2.1.2008 in case No.43/22/83.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-162 NC No.15/09 Dated 9.7.08	M/s. Atul Ltd. F.No.01/82/50/639/AM05/DES-IV RLA No. 52/80/40/ 31/AM02 Lic. No. 5210002602 Dt. 9.1.2002
---	--

The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (PC.Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the adhoc norms fixed in the ALC meeting no.26/05 dated 27-10-2005 in case No.B-236 as under:-

Item of export	Qty.	Item of import	Qty
Reactive Diluent Lapox	1 Kg	1. Epichlorohydrin	0.920 Kg
		2. Phenol	0.941 Kg

--	--	--	--

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/83-ALC1/2008 **MEETING DATE** : 09.07.2008

1	Case No.:1/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00007/AM09/	RLA File :34/24/040/00010/AM05/	Lic.No/Date:3410010753 16.06.2004	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

2	Case No.:3/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00009/AM09/	RLA File :34/24/040/00068/AM05/	Lic.No/Date:3410011282 23.08.2004	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

3	Case No.:4/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00010/AM09/	RLA File :34/24/040/00084/AM05/	Lic.No/Date:3410011410 08.09.2004	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

4	Case No.:5/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00011/AM09/	RLA File :34/24/040/00091/AM05/	Lic.No/Date:3410011526 20.09.2004	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

	Case No.:8/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:15/83-ALC1/2008	Status:Case
--	----------------------------------	------------------------------------	------------------------------	--------------------

5			09.07.2008	Deferred
	HQ File :01/83/050/00014/AM09/	RLA File :34/24/040/00095/AM05/	Lic.No/Date:3410011986 16.11.2004	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

6	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Animal Husbandry and also decided to issue DO reminder to M/o Animal Husbandry. Accordingly the case may be re-listed on 6.8.2008..			

7	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

8	Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dt. 4.7.2008. Accordingly the case may be re-listed on 6.8.2008.			

9	Case No.:12/3/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
	HQ File :01/83/050/00018/AM09/	RLA File :08/24/040/00267/AM06/	Lic.No/Date:0810054535 07.03.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2005/Ch.III dated 22.12.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	GUJCHEM WE	1 kg.	Cetostearyl Alcohol	0.831 kg.

Cetostearyl Alcohol 1.25 moles Ethoxylate			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

10	Case No.:14/3/83-ALC1/2008	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
	HQ File :01/83/050/00020/AM09/	RLA File :08/24/040/00288/AM06/	Lic.No/Date:0810055501 04.04.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/26/2006/Ch.III dated 12.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Yellow 168	1 kg.	1. Ortho Nitro Aniline Para Sulphonic Acid 2. Sodium Nitrite 3. Aceto Acet Ortho Chloro Anilide	0.493 kg. 0.200 kg. 0.472 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

11	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.8.2008.			

12	Case No.:20/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077 14.07.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided call for application from RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.8.2008.			

13	Case No.: 22/3/83-ALC1/2008	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Approved
	HQ File :01/83/050/00028/AM09/	RLA File :08/24/040/00111/AM07/	Lic.No/Date:0810058237 20.07.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.III dated 13.4.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Blue BB (Reactive Blue 220)	1 kg.	1. Ortho Anisidine 2. Toluene 3. Sodium Nitrite 4. Copper Scrap (copper content 84%)	0.523 kg. 0.588 kg. 0.096 kg. 0.107 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

14	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.8.2008.			

15	Case No.: 23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Rejected
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 3.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.: 1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:06.08.2008

Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008

17	Case No.: 13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

18	Case No.: 44/46/83-ALC1/2007	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01852/AM08/	RLA File :03/94/040/01436/AM06/	Lic.No/Date:0310405259 20.10.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

19	Case No.: 11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

20	Case No.: 88/3/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00094/AM09/	RLA File :05/24/040/00600/AM07/	Lic.No/Date:0510193501 31.10.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

21	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.8.2008.			

22	Case No.:9/49/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/82/050/01311/AM07/	RLA File :05/24/040/00690/AM07/	Lic.No/Date:0510194716 20.11.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

23	Case No.:17/38/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Rejected
	HQ File :01/82/050/01332/AM07/	RLA File :17/24/040/00059/AM07/	Lic.No/Date:1710001463 23.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 28.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

24	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Rejected
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

25	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 6.8.2008..			

26	Case No.:29/44/82-ALC1/2006	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/82/050/01570/AM07/	RLA File :02/24/040/00285/AM07/	Lic.No/Date:0210097263 15.01.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to			

the D/letter dt. 2.4.2008 from the firm. Accordingly the case may be re-listed on 6.8.2008..

27	Case No.: 59/46/83-ALC1/2007	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 2.4.2008 from the firm. Accordingly the case may be re-listed on 6.8.2008..				

28	Case No.: 52/3/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Approved
	HQ File :01/83/050/00058/AM09/	RLA File :08/24/040/00266/AM07/	Lic.No/Date:0810062879 12.02.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2004/Ch.III dated 27.1.2006 and decided to approve this case on repeat basis as under:-				
28	Item of Export	Qty	Item of Import	Qty
	Reactive Red W6G (Amective Red W6G)	1 kg.	1. 2:3 Dibromo Propionyl Chloride	0.576 kg.
			2. Diamino Sulfo Methyl Sulphone	0.605 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

29	Case No.: 54/3/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00060/AM09/	RLA File :03/95/040/01373/AM07/	Lic.No/Date:0310420741 23.02.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

30	Case No.: 736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of				

comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..

31	Case No.:57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

32	Case No.:61/3/83-ALC1/2008	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

33	Case No.:5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

34	Case No.:6/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date:0510202533 16.04.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

35	Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

36	Case No.: 18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 6.8.2008			

37	Case No.: 68/3/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00074/AM09/	RLA File :03/94/040/00107/AM08/	Lic.No/Date:0310430214 22.05.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

38	Case No.: 22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 6.8.2008			

39

Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/94/2007/Ch.III dated 25.6.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Corocid ESD/AS (containing Epoxy Base and Curing Agent in the ratio of 2:5:1 by weight)	1 kg.	1. TEGO AIREX 900 (Organo Polysiloxane) 2. Resiflow FM-4 (Organo Polysiloxane) 3. Carbon Fibre (Coat Threads Short Fibre) 4. BYK 110 (Copolymer) 5. Amine Hardner (TH7301)	0.0007 kg. 0.0037 kg. 0.0130 kg. 0.0007 kg. 0.2963 kg.

		6. Epoxy Resin (YD 515)	0.5873 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

40	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/94/2007/Ch.III dated 25.6.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Corocid EFSL (202) (CONTAINING Epoxy Base and Curing Agent in the ratio of 2:1 by weight)	1 kg.	1. Epoxy Resin (40128) 2. Anime Hardener (TH 7301)	0.702 kg. 0.070 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

41	Case No.:673/24/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

42	Case No.:107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to			

defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008

43	Case No.: 50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

44	Case No.: 72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

45	Case No.: 113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel Accordingly the case may be re-listed on 6.8.2008..			

46	Case No.: 114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

47	Case No.: 126/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

48	Case No.: 75/3/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

49	Case No.: 136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

50	Case No.: 970/24/83-ALC1/2007	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00986/AM08/	RLA File :25/24/040/00006/AM08/	Lic.No/Date:2510001959 14.08.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

51	Case No.: 351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 6.8.2008			

52	Case No.: 13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines. Accordingly the case may be re-listed on 6.8.2008			

	Case No.: 17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
--	-------------------------------------	------------------------------------	--	--

53	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 13.5.2008 from the firm. Accordingly the case may be re-listed on 6.8.2008				

54	Case No.:19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008				

55	Case No.:167/46/83-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01975/AM08/	RLA File :05/24/040/00543/AM08/	Lic.No/Date:0510210143 08.10.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of reply from the firm. Accordingly the case may be re-listed on 6.8.2008.				

56	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008				

57	Case No.:11/30/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

	Case No.:20/30/83-ALC1/2007	Party Name:EMAMI LIMITED,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 23(1)2008/Chem dated 28.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty required (Ltrs.)
Navratna plus herbal cool oil (containing minimum 674 Ltrs./1000 ltrs. Light liquid parafin	1000 Ltrs.	1. COS oil Quinirazine Green Deep, Greenish black powder, Soluable in alcohol and vegetable oil	0.003
		2. COS Oil red deep redish red powder Soluable in alcohol and vegetable oil	0.055
		3. Light liquid paraffin, Lubricants Light	674.0
		4. Mentha oil vegetable oil	5.00
		5. Pachuli oil vegetable oil	0.10
		6. Pudina ka phool vegetable flower	20.00
		7. Rose marry oil vegetable oil	0.10
		8. Perfumes mixture of odoriferous substance	15.00
		9. Pet chips (bottle grade) Grade as 20C material pet	As per packing norms
		10. Poly propylene granules or HS Code No.39239000 PP CAPS Injection Moulding Grade	-do-
		11. LDPE granules or HS Code No. 39170000 Shrink Sleeves Film Grade	-do-
		12. Crome art paper laminated with BOPP 8-10 Micron for front label 90 GSM or below	-do-
		13. Crome art paper laminated with BOPP 8-10 Micron for back label 90 GSM and below	-do-
		14. Card board other than ivory board for master cartoon 180 GSM and below	-do-
		15. Card board other than ivory board	-do-

		for cartoon 350 GSM and below 16. Sheet of polyethylene for sachet (Alluminium laminated foil) combined with other materials	-do-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

59	Case No.: 4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 6.8.2008			

60	Case No.: 34/30/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Rejected
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 7.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

61	Case No.: 40/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

62	Case No.: 176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to			

defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008

63	Case No.: 89/3/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00095/AM09/	RLA File :10/21/040/00114/AM08/	Lic.No/Date:1010027817 05.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 6.8.2008			

64	Case No.: 181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

65	Case No.: 184/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01992/AM08/	RLA File :07/24/040/00570/AM08/	Lic.No/Date:0710054501 15.11.2007	Defer Date:09.07.2008
	Decision :			

66	Case No.: 15/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

67	Case No.: 16/38/83-ALC1/2007	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

68	Case No.: 80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

69	Case No.: 201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

70	Case No.: 81/3/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

71	Case No.: 38/39/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Approved
	HQ File :01/83/050/01617/AM08/	RLA File :31/24/040/00289/AM08/	Lic.No/Date:3110031708 28.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/13/2008/PC-.II dated 4.3.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pour Point Depressant /Flow Improver (Brand Name : Maxdip 5050 AB)	1 kg.	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptan 4. Mixed Xylene	0.420 kg. 0.110 kg. 0.040 kg. 0.520 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

72	Case No.: 210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

73	Case No.: 212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Deffered
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:6.8.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

74

Case No.:54/11/83-ALC1/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
HQ File :01/83/050/00324/AM09/	RLA File :09/24/040/00447/AM08/	Lic.No/Date:0910032514 31.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 9.7.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Reddish Beige Brown containing chromium oxide 31%)	1 kg.	chromium oxide	0.310 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.: 58/11/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Approved
	HQ File :01/83/050/00328/AM09/	RLA File :13/21/040/00134/AM08/	Lic.No/Date:1310025580 11.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/134/2006/PC-II dated 12.12.2006 and decided to approve this case on repeat basis as under:-			

75	Item of Export	Qty	Item of Import	Qty
	White Master Batch (Containing : 30+/-1% LLDPE and 70+/-1% Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Calcium Carbonate	0.309 kg. 0.721 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

76	Case No.: 37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

77	Case No.: 57/11/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00327/AM09/	RLA File :10/24/040/00172/AM08/	Lic.No/Date:1010028575 22.01.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 6.8.2008			

78	Case No.: 9/11/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00279/AM09/	RLA File :03/94/040/00943/AM08/	Lic.No/Date:0310459413 29.01.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

79	Case No.: 214/46/83-ALC1/2007	Party Name:MARQUE IMPEX	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/02022/AM08/	RLA File :29/24/040/00004/AM08/	Lic.No/Date:2910008995 04.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 6.8.2008..			

80	Case No.:215/46/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
	HQ File :01/83/050/02023/AM08/	RLA File :08/24/040/00248/AM08/	Lic.No/Date:0810070047 11.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 13.2.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Black 234 (Acid Black RHR)	1 kg.	H Acid Aniline Oil Meta Phenylene Diamine Sodium Nitrite	0.365 kg. 0.250 kg. 0.126 kg. 0.250 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

81	Case No.: 12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669 12.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

82	Case No.: 6/7/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00153/AM09/	RLA File :05/24/040/00859/AM08/	Lic.No/Date:0510216255 12.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

83	Case No.: 53/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00323/AM09/	RLA File :09/24/040/00378/AM08/	Lic.No/Date:0910032966 13.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

84	Case No.:55/11/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00325/AM09/	RLA File :09/24/040/00494/AM08/	Lic.No/Date:0910032964 13.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

85	Case No.:70/11/83-ALC1/2008	Party Name:ABHILASH CHEMICALS PVT. LTD.		Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
	HQ File :01/83/050/00340/AM09/	RLA File :04/24/040/00358/AM08/		Lic.No/Date:0410093858 14.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/115/2004/Ch.II dated 1.4.2005 and decided to approve this case on repeat basis as under:-				
	Item of Export	Qty	Item of Import	Qty	
	Leather Chemical Polyem R-40 Containing 52% sodium polyacrylate	1 kg.	Acrylic Acid	0.329 kg.	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE					

86	Case No.:8/7/83-ALC1/2008	Party Name:UTILITY FORMS PVT LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00155/AM09/	RLA File :05/24/040/00873/AM08/	Lic.No/Date:0510216479 15.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

87	Case No.:32/51/83-ALC1/2007		Party Name:M/S. ITCO INDUSTRIES LIMITED		Meet No/Date:15/83-ALC1/2008 09.07.2008		Status:Case Approved	
	HQ File :01/83/050/02066/AM08/		RLA File :07/24/040/00753/AM08/		Lic.No/Date:0710055909 18.02.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/218/2004/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-							
	Item of Export		Qty	Item of Import		Qty		
Tube Filling Compound		1 kg.	1. Polyalphaolefin		0.0500 kg.			

	(Grade ITCOGEL T 210)		2. Base Oil	0.8350 kg.
			3. Thermoplastic Elastomer	0.1000 kg.
			4. Antioxidant	0.0100 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:9/7/83-ALC1/2008	Party Name:SHIPRA PACKAGINGS (P) LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00156/AM09/	RLA File :05/24/040/00891/AM08/	Lic.No/Date:0510217101 27.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

89	Case No.:28/51/83-ALC1/2007	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/02062/AM08/	RLA File :04/24/040/00272/AM08/	Lic.No/Date:0410094068 27.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

90	Case No.:10/7/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(IP).LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00157/AM09/	RLA File :05/24/040/00898/AM08/	Lic.No/Date:0510217251 29.02.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

91	Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:15/83-ALC1/2008	Status:Case
--	-----------------------------------	------------------------------------	------------------------------	--------------------

92			09.07.2008	Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

93	Case No.:3/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00150/AM09/	RLA File :05/24/040/00823/AM08/	Lic.No/Date:0510217316 04.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

94	Case No.:12/7/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00159/AM09/	RLA File :05/24/040/00909/AM08/	Lic.No/Date:0510217515 07.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

95	Case No.:14/7/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00161/AM09/	RLA File :05/24/040/00919/AM08/	Lic.No/Date:0510217517 07.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

96	Case No.:11/7/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00158/AM09/	RLA File :05/24/040/00902/AM08/	Lic.No/Date:0510217635 10.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

	Case No.:5/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00152/AM09/	RLA File :05/24/040/00841/AM08/	Lic.No/Date:0510217693	Defer

97			11.03.2008	Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

98	Case No.: 7/7/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00154/AM09/	RLA File :05/24/040/00864/AM08/	Lic.No/Date:0510217694 11.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

99	Case No.: 19/7/83-ALC1/2008	Party Name:KIRAN PONDY CHEMS LIMITED,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00166/AM09/	RLA File :04/24/040/00359/AM08/	Lic.No/Date:0410094751 25.03.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

100	Case No.: 61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

101	Case No.: 52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

	Case No.: 13/11/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Approved
	HQ File :01/83/050/00283/AM09/	RLA File :03/94/040/01293/AM08/	Lic.No/Date:0310468008 10.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)			

forwarded vide their U.O. No. 46011/51/2005/PC-II dated 19.11.2007 and decided to approve this case on repeat basis as under:-

102

Item of Export	Qty	Item of Import	Qty
White Coloured Master Batch – Plast White Plast Supreme/Plastfil (containing 23.5% LLDPE and 76.5% Calcium Carbonate	1 kg.	1. LLDPE Granules (Moulding Grade) 2. Calcium Carbonate	0.2420 kg. 0.7879 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103

Case No.: 14/11/83-ALC1/2008	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 15/83-ALC1/2008 09.07.2008	Status: Case Deferred
HQ File :01/83/050/00284/AM09/	RLA File :03/94/040/00014/AM09/	Lic.No/Date: 0310468096 10.04.2008	Defer Date: 06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

104

Case No.: 15/11/83-ALC1/2008	Party Name: JAK PRINTERS PVT. LTD.	Meet No/Date: 15/83-ALC1/2008 09.07.2008	Status: Case Deferred
HQ File :01/83/050/00285/AM09/	RLA File :03/94/040/00020/AM09/	Lic.No/Date: 0310468355 15.04.2008	Defer Date: 06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

105

Case No.: 59/11/83-ALC1/2008	Party Name: FINOTEX FIBRECAST,	Meet No/Date: 15/83-ALC1/2008 09.07.2008	Status: Deffered and Re-indexed
HQ File :01/83/050/00329/AM09/	RLA File :31/24/040/00009/AM09/	Lic.No/Date: 3110033506 15.04.2008	Defer Date: 6.8.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.8.2008			

106

Case No.: 22/11/83-ALC1/2008	Party Name: UNITED PHOSPHORUS LTD.	Meet No/Date: 15/83-ALC1/2008 09.07.2008	Status: Case Deferred
HQ File :01/83/050/00292/AM09/	RLA File :03/95/040/01008/AM08/	Lic.No/Date: 0310468611 16.04.2008	Defer Date: 06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008

107	Case No.: 23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

108	Case No.: 26/11/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00296/AM09/	RLA File :03/95/040/01269/AM08/	Lic.No/Date:0310468631 16.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

109	Case No.: 39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

110	Case No.: 18/11/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00288/AM09/	RLA File :03/94/040/00078/AM09/	Lic.No/Date:0310468686 17.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

111	Case No.: 19/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00289/AM09/	RLA File :03/95/040/00087/AM08/	Lic.No/Date:0310468810 17.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

112	Case No.: 21/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00291/AM09/	RLA File :03/95/040/00717/AM08/	Lic.No/Date:0310468813 17.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

113	Case No.: 28/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00298/AM09/	RLA File :03/95/040/00038/AM09/	Lic.No/Date:0310468893 21.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

114	Case No.: 30/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00300/AM09/	RLA File :03/95/040/00057/AM09/	Lic.No/Date:0310469024 22.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

115	Case No.: 32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

116	Case No.: 29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305 23.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the DL dt. 30.6.2008 from the firm issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

	Case No.: 31/11/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
--	-------------------------------------	---	--	--

117	HQ File :01/83/050/00301/AM09/	RLA File :03/95/040/00063/AM09/	Lic.No/Date:0310469349 24.04.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

118	Case No.: 42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

119	Case No.: 43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

120	Case No.: 20/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00290/AM09/	RLA File :03/95/040/00171/AM08/	Lic.No/Date:0310469944 29.04.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..				

121	Case No.: 24/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00294/AM09/	RLA File :03/95/040/01096/AM08/	Lic.No/Date:0310469950 29.04.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..				

122	Case No.: 25/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00295/AM09/	RLA File :03/95/040/01162/AM08/	Lic.No/Date:0310469916 29.04.2008	Defer Date:06.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..

123	Case No.: 35/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00305/AM09/	RLA File :03/95/040/00094/AM09/	Lic.No/Date:0310469958 29.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

124	Case No.: 60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008..			

125	Case No.: 33/11/83-ALC1/2008	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00303/AM09/	RLA File :03/95/040/00067/AM09/	Lic.No/Date:0310470067 30.04.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

126	Case No.: 38/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00308/AM09/	RLA File :02/24/040/00322/AM08/	Lic.No/Date:0210112043 02.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

127	Case No.: 47/11/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00317/AM09/	RLA File :02/24/040/00022/AM09/	Lic.No/Date:0210112046 02.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

128	Case No.: 48/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00318/AM09/	RLA File :02/24/040/00023/AM09/	Lic.No/Date:0210112048 02.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

129	Case No.: 5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

130

Case No.:8/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
HQ File :01/83/050/00278/AM09/	RLA File :03/95/040/00048/AM09/	Lic.No/Date:0310470735 06.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2001/Ch.III dated 18.4.2001 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Boron Trifluoride	1 kg.	1. Fluorspar (Acid grade)	2.600 kg.
		2. Boric Acid	1.048 kg.
Sulphur not recommended , as its role not clear.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

131	Case No.: 36/11/83-ALC1/2008	Party Name:ROSSARI BIOTECH	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00306/AM09/	RLA File :03/95/040/00111/AM09/	Lic.No/Date:0310470770 06.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

Case No.:45/11/83-ALC1/2008	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Approved
HQ File :01/83/050/00315/AM09/	RLA File :02/24/040/00020/AM09/	Lic.No/Date:0210112084 06.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) and 7% of relevant Hydrocarbon Surfactant.	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluoroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.0306 kg.
		(ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl)	0.20 kg.
		(iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	0.07 kg.
Fire Fighting Chemical-Foam Concentrate Alcohol Resistant Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AGFFF Type 3/3) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluoroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer) (ii) Antifreeze(Solvent) (Butyl carbitol/Butyl	0.0306 kg.

132	& 7% of relevant Hydrocarbon Surfactant		diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl) (iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside) (iv) Biopolymer	0.20 kg. 0.07 kg. 0.01 kg.
	Fire Fighting Chemical-Foam Concentrate Alcohol Resistant Aqueous Film Forming Foam Concentrate 6% (IFP Unilight AGFFF Type 3/6) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) & 7% of relevant Hydrocarbon Surfactant	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluoroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer) (ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl) (iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside) (iv) Biopolymer	0.0306 kg. 0.20 kg. 0.07 kg. 0.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

133	Case No.: 4/11/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00274/AM09/	RLA File :08/24/040/00021/AM09/	Lic.No/Date:0810071770 08.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

134	Case No.: 44/11/83-ALC1/2008	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00314/AM09/	RLA File :02/24/040/00018/AM09/	Lic.No/Date:0210112206 08.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

135	Case No.: 56/11/83-ALC1/2008	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00326/AM09/	RLA File :10/24/040/00013/AM09/	Lic.No/Date:1010029467 08.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

136	Case No.: 71/11/83-ALC1/2008	Party Name:MAHAVEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00341/AM09/	RLA File :04/24/040/00417/AM08/	Lic.No/Date:0410095718 08.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

137	Case No.: 64/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00334/AM09/	RLA File :34/24/040/00006/AM09/	Lic.No/Date:3410021376 12.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008			

	Case No.: 65/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
--	-------------------------------------	---	--	---------------------------------

138	HQ File :01/83/050/00335/AM09/	RLA File :34/24/040/00007/AM09/	Lic.No/Date:3410021375 12.05.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008				

139	Case No.:46/11/83-ALC1/2008	Party Name:STP LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00316/AM09/	RLA File :02/24/040/00021/AM09/	Lic.No/Date:0210112524 15.05.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..				

140	Case No.:49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 6.8.2008..				

141	Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 6.8.2008..				

142	Case No.:66/11/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00336/AM09/	RLA File :34/24/040/00020/AM09/	Lic.No/Date:3410021405 15.05.2008	Defer Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008				

143	Case No.:40/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00310/AM09/	RLA File :02/24/040/00008/AM09/	Lic.No/Date:0210112755 26.05.2008	Defer Date:06.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..

144	Case No.: 41/11/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00311/AM09/	RLA File :02/24/040/00013/AM09/	Lic.No/Date:0210112756 26.05.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

145	Case No.: 1/11/83-ALC1/2008	Party Name:VIC INDUSTRIES,	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Deffered
	HQ File :01/83/050/00271/AM09/	RLA File :17/24/040/00030/AM09/	Lic.No/Date:1710002056 30.05.2008	Defer Date:6.8.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008			

146	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

147	Case No.: 67/11/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00337/AM09/	RLA File :05/24/040/00113/AM09/	Lic.No/Date:0510221581 04.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

148	Case No.: 1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status: Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

149	Case No.:2/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00480/AM09/	RLA File :02/24/040/00081/AM09/	Lic.No/Date:0210114122 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

150	Case No.:3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

151	Case No.:4/15/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00482/AM09/	RLA File :03/94/040/01038/AM08/	Lic.No/Date:0310476270 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

152	Case No.:5/15/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00483/AM09/	RLA File :03/94/040/00282/AM09/	Lic.No/Date:0310476274 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

153	Case No.:6/15/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00484/AM09/	RLA File :03/94/040/00158/AM09/	Lic.No/Date:0310476287 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/83-ALC1/2008	Status:Case
--	-----------------------------------	------------------------------------	------------------------------	--------------------

154			09.07.2008	Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

155	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008			

156	Case No.:9/15/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00487/AM09/	RLA File :07/21/040/00273/AM09/	Lic.No/Date:0710058121 25.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

157	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

158	Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

	Case No.:12/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00490/AM09/	RLA File :05/24/040/00222/AM09/	Lic.No/Date:0510222898	Defer

159		26.06.2008	Date:06.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008..			

160	Case No.:13/15/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Added
	HQ File :01/83/050/00491/AM09/	RLA File :03/95/040/00131/AM09/	Lic.No/Date:0310476475 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.8.2008			

161	Case No.:14/15/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00492/AM09/	RLA File :03/95/040/00130/AM09/	Lic.No/Date:0310476481 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008..			

162	Case No.:15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 6.8.2008			

163	Case No.:16/15/83-ALC1/2008	Party Name:JOLLY BOARD LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00494/AM09/	RLA File :03/94/040/00317/AM09/	Lic.No/Date:0310476570 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

164	Case No.:17/15/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00495/AM09/	RLA File :03/95/040/00288/AM09/	Lic.No/Date:0310476581 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008

165	Case No.:18/15/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00496/AM09/	RLA File :03/95/040/00287/AM09/	Lic.No/Date:0310476584 26.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

166	Case No.:19/15/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00497/AM09/	RLA File :09/24/040/00095/AM09/	Lic.No/Date:0910034445 27.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

167	Case No.:20/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00498/AM09/	RLA File :02/24/040/00084/AM09/	Lic.No/Date:0210114212 27.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

168	Case No.:21/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00499/AM09/	RLA File :02/24/040/00085/AM09/	Lic.No/Date:0210114215 27.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

169	Case No.:22/15/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00500/AM09/	RLA File :02/24/040/00086/AM09/	Lic.No/Date:0210114216 27.06.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.8.2008			

170	Case No.:23/15/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:15/83-ALC1/2008 09.07.2008	Status:Case Deferred
	HQ File :01/83/050/00501/AM09/	RLA File :04/24/040/00089/AM09/	Lic.No/Date:0410096867 01.07.2008	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

Date:22.07.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer